

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No.262 of 1996

in

G.A. No.622 of 1995

This the 24th day of January, 1997.

HON'BLE SHRI S.R. ADIGE, MEMBER(A).
HON'BLE DR.A. VEDAVALLI, MEMBER(J).

Jaibir Singh
S/o Late Shri Raghunath Singh
R/o 2, Battery Lane
Rajpura Road,
Delhi.
(None for the applicant)

..... Applicant

## Versus

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- 1. Shri V.K. Agarwal General Manager Northern Railway Baroda House, New Delhi
- 2. Shri I.P.S. Anand
  Divisional Railway Manager
  Northern Railway,
  State Entry Read,
  New Delhi.

..... Respondents.

(By Advocate Mrs.B.Sunita Rao)

## ORDER (Oral)

- 1. Applicant alleges non-implementation of the Tribunal's judgement dated 3.6.96 in 0.A.622/95 Jaibir Singh Vs. V.K. Agarwal & Ors.
- 2. By the said judgement, respondents were directed to take the applicant back in service forthwith as Bunglow Khalasi and post him with any other officer other than the officer with whom he

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was earlier appointed, subject to the decision of the Full Bench referred in the said judgment, it was further made clear, that the applicant is not entitled to back wages.

- Mrs. Sunita Rao, counsel for the respondents has invited our attention to respondents order dated 30.12.96 copy of which taken on record, whereby the applicant has been appointed as Gateman, Operating Branch, New Delhi Division.
- 4. It is perhaps for the reason that none has appeared for the applicant even on the second call.
- 5. As there is none to press the Op, the same is dismissed and notices to respondents are discharged.

( DR. A. VEDA VALLI )

MEMBER(J).

(S.R.ADIGE) MEMBER(A).

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